

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**42. IA (Companies. Act)/42/2022 In CP/1229(MB)2020**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**MS. LAKSHMI GURUNG**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 30.01.2024**

**NAME OF THE PARTIES: - Mr. Ravindra Raghunath Rothe**  
**V/s**  
**Warade Packtech Private Limited**  
**IN THE MATTER OF**  
**Ravindra Raghunath Rothe & Anr.**  
**V/s**  
**Warade Packtech Pvt. Ltd. & Ors**

**Section: 242(4) 241-242 of the Companies Act, 2013**

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**ORDER**

**IA(Companies Act)/42/2022**: - Adv. Himanshu Advant appeared for the Petitioner/Applicant through VC. Adv. Amit Sale appeared for the Respondent No. 1,2 and 3 through VC. Counsel for the applicant submits that the prayers sought have become infructuous and seeks to withdraw the company application. Permission granted. Accordingly, **IA(Companies Act)/42/2022 is dismissed as withdrawn.**

**CP/1229(MB)2020**: - Pleadings are complete. List this matter for final hearing on **21.03.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**  
**LAKSHMI GURUNG**  
**Member (Judicial)**